

**THE NATIONAL COMPANY LAW TRIBUNAL
COURT-I, CHANDIGARH BENCH, CHANDIGARH**

Item 23

**IA No. 689/23, 1097/23, 1100/23
& CA No. 1/Chd/Pb/23
In
CP(IB) No. 49/Chd/Pb/2019
(Admitted)**

**Under Section 7 & 30(6) & 60(5)
& 19(2) IBC 2016**

In the matter of:-

Master Trust Ltd.

...Petitioner/ Financial Creditor

Vs.

Future Colonizers & Construction Ltd

...Respondent/ Corporate Debtor

Present: Mr. Karaveer Jindal, Advocate for the RP.
Mr. Namit Gautam, Advocate for applicant in IA No. 689/2023.
Mr. Vishav Bharti Gupta, Advocate for respondent nos. 1 & 5 in CA 1/23.
Mr. Amarbir Singh Shergil, Advocate for respondent no. 2 in IA No.
1097/2023.

CA No. 1/Chd/Pb/23

Reply on behalf of respondent no. 5 filed vide Diary No. 648/1 dated 16.08.2023 is taken on record. A date is requested by learned counsel for respondent no. 1 for filing reply. Let the same be filed within two weeks with a copy in advance to the counsel opposite.

It is stated by learned counsel for the applicant-RP that notices issued to respondent nos. 2 to 4 has been received with a report of refusal. He is directed to file an affidavit to that effect along with returned envelop within one week. List the matter on 27.10.2023.

IA No. 689/2023

Rejoinder filed by learned counsel for the applicant vide Diary No. 00676/5 dated 06.09.2023 is taken on record. List on 27.10.2023.

IA No. 1100/2023

List on 27.10.2023.

IA No. 1097/2023

It is stated by learned counsel for the applicant-RP that respondent no. 1 in IA No. 1097/2023 is same is CA No. 1/Chd/Pb/23, upon which it is stated by Mr. Vishav Bharti Gupta that he will seek instructions to appear on behalf of respondent no. 1 on the next date of hearing. If the instructions are received, then learned counsel for respondent no. 1 is directed to file reply within four weeks with a copy in advance to the counsel opposite.

It is stated by learned counsel for the applicant-RP that notices issued to respondent nos. 2 and 3 has been received with a report of refusal. He is directed to file an affidavit to that effect along with returned envelop within one week. List the matter on 27.10.2023.

-sd-
(Subrata Kumar Dash)
Member (Technical)

September 12, 2023
SM

-sd-
(Harnam Singh Thakur)
Member (Judicial)